

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51637 of 2018

(Arising out of Order-in-Appeal No. 108-CRMST-JDR-2017-18 dated 23.02.2018
passed by the Commissioner of Appeal, G-105, New Ind. Area, Basani, Jodhpur)

M/s United Engineers,
Vigyan Nagar, Kota

..... Appellant

VERSUS

The Commissioner, Central (Excise) & GST **.....Respondent**
Industrial Area, Basani, Jodhpur (Rajasthan)

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50905/2023

DATE OF HEARING: 12 July, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)